

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP No. 229/95 in OA No. 759/95

New Delhi this the 24th day of April 1996

HON'BLE MR. S.R.ADIGE, MEMBER (A) HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Hari Singh Casual Labourer (retrenched) National Art Gallery of Modern Art Jaipur House New Delhi

....Applicant

(By Advocate: None)

Versus

Union of India through

- 1. The Secretary,
  Ministry of Human Resources
  Central Secretariat
  South Block
  New Delhi
- The Deputy Secretary National Art Gallery of Modern Art Dept. of Culture Jaipur House, New Delhi
- 3. The Keeper/Head of Office National Art Gallery of Modern Art Dept. of Culture Jaipur House, New Delhi

...Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

## Hon'ble Shri S.R. Adige, Member (A)

Shri Madhav Panikar learned counsel for the respondents states that pursuance to the Tribunal's order dated 25-5-95 in OA 759/95 Hari Singh Vs Secretary, Ministry of Human Resources, Govt. of India and Others, the applicant has been re-engaged w.e.f. 11-1-96 and the grands the question to take up



the applicant's regularisation. Shri Madhav Panikar states that the same will be taken up subject to the availability of vacancies and in accordance with the rules and instructions as the impugned judgment itself directs

It is perhaps for this reason that none appeared for the applicant even on the second call. In any case, as the applicant has been reinstated and respondents themselves state that the applicant's regularisation will be taken up as per directions in the impugned judgment, the C.P. does not survive. It is accordingly dismissed and notices against the respondents are discharged.

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MEMBER (J).

MEMBER (A).